

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 234 of 2020

In the matter of:

Manoj Majumder

....Appellant

Vs.

**Registrar of Companies, West Bengal
& Anr.**

...Respondents

Present

For Appellant: Mr. Sujoy Chatterjee, Mr. Suryaneel Das, Mr. Lzafeer Ahmad BF & Sarosij Dasgupta, Advocates.

For Respondents: None.

ORDER
(Virtual Mode)

05.04.2021: Learned Counsel for the Appellant is present.

From the perusal of the Office Note dated on 1st April, 2021 it is stated that Notices have been served on Respondent No. 1/ Registrar of Companies, West Bengal.

The Office Note further reveals that Notices of Respondent No. 2/ MPH Infrastructure Private Limited have returned unserved.

Service Affidavit has been filed on behalf of Learned Counsel for the Appellant on 05.03.2021 stating therein that the Appellant has complied Order dated 17.02.2021, Notices along with the Copy of the Appeal have been served which is taken on record.

It was submitted by the Learned Counsel for the Appellant that Respondent No. 2/ MPH Infrastructure Private Limited is company whose name is struck off by the Registrar of Companies, West Bengal & Anr.

Manoj Majumder (Appellant herein) the Promoter of Respondent No. 2 Company. So, no fresh Notice required to be served on Respondent No. 2.

Today, nobody appeared on behalf of the Respondent No. 1.

List this matter on **5th May, 2021** for appearance of Respondent No. 1 and for filing of Reply Affidavit.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

Sim/nn